

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).11726/2006

(From the judgment and final order dated 16/05/2006 in SA Nos. 85/2001, 86/2001, 454/2002 and 844/1999 of the TRADE TAX TRIBUNAL, GHAZIABAD, U.P.)

M/S PONDS INDIA LTD(MERGED WITH H.L.LTD)

Petitioner(s)

VERSUS

COMMNR. OF TRADE TAX, LUCKNOW

Respondent(s)

(With prayer for interim relief)  
(FOR FINAL DISPOSAL)

WITH

SLP(C) NO. 13202 of 2006

(With appln. for exemption from filing O.T. and permission to place addl. documents on record and office report)(FOR FINAL DISPOSAL)

SLP(C) NO. 13204 of 2006

(With appln. for exemption from filing O.T. and permission to place addl. documents on record and office report)(FOR FINAL DISPOSAL)

SLP(C) NO. 3637 of 2007

(With prayer for interim relief and office report)(FOR FINAL DISPOSAL)

Date: 24/01/2008 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE V.S. SIRPURKAR

For Petitioner(s)

Mr. Ashok H. Desai, Sr.Adv.  
Mr. Pallav Sishodia,Adv.  
Mr. Ravinder Narain,Adv.  
Ms. Sonu Bhatnagar,Adv.  
Mr. Ajay Aggarwal,Adv.  
Ms. Nupur Singh,Adv.  
Mr. Rajan Narain,Adv.

For Respondent(s)

Mr. Dinesh Dwivedi, Sr.Adv.  
Mr. Gunnam Venkateswara Rao,Adv.  
Mr. Manoj Kr. Dwivedi,Adv.

UPON hearing counsel the Court made the following  
ORDER

List on Wednesday, 30th January, 2008.

(A.S. BISHT) (PUSHAP LATA BHARDWAJ)  
COURT MASTER COURT MASTER